

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512

Appeal No.- 215/252/ND/2022

IN THE MATTER OF:

Ananya Outsourcing Services Pvt. Ltd.

Vs.

ROC

....Appellant

....Respondent

SECTION

U/s 252

Order delivered on 30.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant : Pradeept Patra, Adv.

For the Respondent :

ORDER

We have heard the Counsel for Applicant. None appeared on behalf of Income Tax Department and RoC in spite of notice. The Court Officer is directed to send e-notice to Income Tax Department and RoC for their appearance as well as for filing reply in the matter. Let the matter be posted to **04.01.2023.**

-sd-

**(RAHUL BHATNAGAR)
MEMBER (T)**

-sd-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**

Md Saddam